

Loss of Files in Railway Board's Office

4434. Shri B. K. Gaikwad: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that 4 files pertaining to the Scheduled Caste Branch of Railway Board, containing references of the Members of the Parliament and All India Scheduled Castes, Scheduled Tribes, Railway Employees Association are missing; and

(b) if so, the action taken in the matter?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) The issues raised on the files had already been considered and appropriate action taken.

Batala and Morinda Co-operative Sugar Mills

4435. Shri Ajit Singh Sarhadi: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Batala and Morinda Co-operative Sugar Mills have been supplied the plant for manufacturing of sugar; and

(b) if not, when would the plant be supplied?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):

(a) and (b). Plant and machinery to Batala and Morinda Co-operative Sugar Mills are being supplied by Messrs. Indian Sugar and General Engineering Corporation Ltd., Yamunanagar, District Amabala. The supply of machinery to Morinda factory is expected to be completed by July, 1961 and to Batala by March, 1962.

Power Supply for Delhi

4436. Shri Ajit Singh Sarhadi: Will the Minister of Irrigation and Power be pleased to state:

(a) whether with the construction of four power plants for Delhi, the

supply of energy from Punjab and Bhakra Dam would be released; and

(b) if so, the tentative schedule of release?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No.

(b) Does not arise.

Law Inspectors and Assistants in N. and E. Railways

4437. Shri Pramathanath Banerjee: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there are only two categories of subordinate legal staff working under the Law Officers in the Eastern and the Northern Railways viz., Law Assistant, which is the higher category, and Law Inspector, which is the lower category; and

(b) whether it is also a fact that formerly the posts of law Inspectors were filled up exclusively by Advocates/Pleaders/Solicitors possessing Bachelor's degree in Law and with at least 5 years' practice in Law Courts?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). Yes, Sir.

Law Inspectors on Railways

4438. Shri Pramathanath Banerjee: Will the Minister of Railways be pleased to state:

(a) whether recently the Railway Board have changed the conditions and qualifications for recruitment of Law Inspectors;

(b) if so, what are the qualifications prescribed now;

(c) what were the qualifications prescribed before; and

(d) what are the reasons for this change?